

CA No. 334/2019

Atul Kumar Jain Vs. State of NCT of Delhi

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant.

Sh. Pawan Kumar, Ld. APP for the State/respondent.

The matter was lastly listed on 29.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 22.10.2020.

NAVEEN KUMAR
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Date: 2020.08.20 12:34:55 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020

CA No. 34/2020

Mukesh @ Aman & anr. Vs. State

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellants.

Sh. Pawan Kumar, Ld. APP for the State/respondent.

The matter was lastly listed on 28.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 20.10.2020.

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Date: 2020.08.20 12:33:49 +05'30'

**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020**

CrI. Rev. No. 347/2019

Raghubiri Rai Vs. State & anr.

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for revisionist.

Sh. Pawan Kumar, Ld. APP for the State/respondent no. 1.

None for other respondent.

The matter was lastly listed on 20.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for reply and arguments on revision petition. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 27.10.2020.

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**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020**

FIR No: 064/2014

PS Maurice Nagar

Under Section : 302/201/34 IPC

State Vs. Rinku

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is application under Section 439 Cr.P.C. for grant of interim bail filed on behalf of accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State.
Sh. Hari Krishan, Ld. Counsel for applicant/accused.

The applicant is seeking interim bail on the ground that his case is covered under the guidelines laid down by High Powered Committee vide minutes dated 18.05.2020. As per applicant, he is in custody since 14.04.2014. It is further submitted that co-accused Nawal @ Chintu has already been granted interim bail vide order dated 20.06.2020 by Ld. ASJ (on duty) and, therefore, accused also deserves to be granted bail on the ground of parity in the facts and circumstances of the present case.

Ld. APP for State has opposed the bail application.

Heard. Record perused.

In this case, his earlier interim bail application on similar ground has already dismissed as he was not falling in criteria dated 18.05.2020 of Hon'ble High Powered Committee. Thereafter, there is no merit change in circumstance. But it is argued that co-accused has already granted similar relief and as such on parity, he may also be granted interim bail.

At this stage, it may be noted that after rejection of his last interim bail application before this court, such accused/applicant Rinku has preferred interim bail application before Hon'ble High Court in Bail Application No. 1614/20 and Hon'ble High Court made detailed observation vide order dated 13.08.2020 and even issued directions for pronouncement of judgment within three months. Thereafter, such interim bail application proceedings were closed by Hon'ble High Court meaning thereby that with directions to dispose of the matter within three months, hon'ble High Court did not grant relief of interim bail sought by this accused. As such, for the reasons mentioned in such bail application and the fact that his interim bail has already been dismissed coupled with observation/order dated 13.08.2020 of Hon'ble High Court, this court did not find sufficient reason to grant interim bail to this accused at this advance stage having regard to the nature of offence involved.

With these observations, application for interim bail moved on behalf of the applicant Rinku stands dismissed.

Copy of this order be sent to concerned jail superintendent/ Investigating Officer/SHO/Ld. Defence counsel through official e-mail for information.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020

Crl. Rev. No. 499/2019

Rohtash Kumar Vs. State & ors.

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for revisionist.

Sh. Pawan Kumar, Ld. APP for the State/respondent no.1.

None for other respondent.

The matter was lastly listed on 14.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on revision petition. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 21.10.2020.

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**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020**

SC No. 210/2019

FIR No: 213/2016

PS DBG Road

State Vs. Gajender & anr.

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Gajender and Praveen were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 29.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 10.11.2020.

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**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020**

SC No. 210/2019

FIR No: 213/2016

PS DBG Road

State Vs. Gajender & anr.

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Gajender and Praveen were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 29.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 10.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020

SC No. 28802/2016

FIR No: 677/2015

PS Burari

State Vs. Gulshan & ors.

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused persons were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 04.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 18.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020

SC No. 526/2018

FIR No: 129/2011

PS Sadar Bazar

State Vs. Mohd. Abuzur

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Mohd. Abuzur is on bail prior to lockdown but he is not present today.

The matter was lastly listed on 24.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 18.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020

SC No. 550/2019

FIR No: 01/2019

PS Railway Main Delhi

State Vs. Mohd. Saddam @ Anna & anr.

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Pankaj Rohilla is on interim bail vide order dated 11.05.2020 but he is not present today.

Accused Mohan Lal @ Gugga and not produced from J.C.

The matter was lastly listed on 16.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 28.10.2020.

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Date: 2020.08.20 12:39:51 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020

SC No. 27333/2016

FIR No: 215/2014

PS Lahori Gate,

State Vs. Satpal

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Harvinder is on bail prior to lockdown but he is not present today.

Accused Suresh @ Maal is on bail vide order dated 06.07.2020 but he is not present today.

Accused Manoj is proclaimed offender.

Remaining accused Satpal, Ajender Pratap, Pradeep and Nitin not produced from J.C.

The matter was lastly listed on 07.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for production of accused Nitin. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 23.10.2020.

NAVEEN KUMAR KASHYAP Digitally signed by NAVEEN KUMAR KASHYAP
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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020

SC No. 661/2018

FIR No: 621/2014

PS Darya Ganj

State Vs. Shafiquddin @ Bobby @ Kallu & ors.

20.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 16.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 20.11.2020.

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Date: 2020.08.20 12:42:10 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
20.08.2020